

7

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

Regn. No. OA 575/1992

Date of Decision: 17.12.1992

Shri Ashutosh Mishra

...Applicant

Versus

Union of India through the  
Chief Secretary, Delhi Administration  
and Another

...Respondents

For the Applicant

..In person

For the Respondents

...Shri P.P. Dhal,  
Welfare Officer,  
Department of  
Social Welfare

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman (J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. To be referred to the Reporters or not,

**JUDGEMENT (ORAL)**  
(of the Bench delivered by Hon'ble  
Shri P.K. Kartha, Vice Chairman(J))

The applicant states that he does not wish to pursue the present application as the respondents are considering his grievance. In view of this, the application is dismissed as withdrawn.

There will be no order as to costs.

Let a copy of this order be given to both parties.

*B.N. Dh*  
(B.N. DHOUNDIYAL)  
MEMBER (A)  
17.12.1992

*Par*  
(P.K. KARTHA)  
VICE CHAIRMAN(J)  
17.12.1992

RKS  
171292